

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1099/92

Transfer Application No:

DATE OF DECISION 30-11-92

Smt. Sellvambal Radhakrishnan Petitioner

Shri D.V. Gangal Advocate for the Petitioners

Versus

Union of India Through
Central Railway, Bombay Respondent

Shri J.G. Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Shri~~ Ms. Usha Savara, Member(A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Usha Savara
(Ms. Usha Savara) ^{30.11.92}
Member(A)

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

(2)

O.A. No.1099/92

Smt. Sellvambal Radhakrishnan

..

Applicant

vs

The Union of India
Through Central Railway
Bombay

..

Respondent

Coram: Hon'ble Ms.Usha Savara, Member(A)

Appearance:

Shri D.V.Gangal,Adv.
for the applicant

Shri J.G.Sawant,Adv.
for the respondent.

Dated: 30-11-92

Tribunal's Order

(Per: Hon'ble Ms.Usha Savara,Member(A)

This O.A. has been filed with the prayer that the applicant be granted compassionate appointment.

The applicant's husband Shri Radhakrishnan was working under P.W.I.(C) at Panvel as temporary status Khalasi. He expired on 30-5-92. The applicant is the only member of the family and she has no source of income. Applicant

has made application dated 18-7-92 to consider her case and give her a suitable job on compassionate ground.

Shri J.G.Sawant appeared for the respondents and produced file concerning this matter. It is seen that the respondents are considering her case for compassionate appointment and the necessary proforma has been filled up and forwarded to the G.M. who is the competent authority to issue orders.

This is a case of extreme hardship as the applicant who is hardly 27 years of age, has been left totally bereft by the untimely death of her husband. Since the respondents are already considering her request for compassionate

(3)

appointment, I can only direct that the competent authority should pass the orders within shortest possible time and in any case not later than ~~two~~ months from the date of the receipt of the copy of this order. The application is allowed at the admission stage itself. There will be no orders as to costs.

J. L. Savara
(Ms. Usha Savara)
Member(A)

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~~order/Judgment~~ 30/11/92
despatched
to App. Respondent(s)
on 31/11/92

31/11/93

C.P. No. 50/93

For orders fixed
on 31/5/93

Yester
16/4/93

Date: 31-5-1993 CP 50/93 in O.A. 1099/92

None for the Petitioner. It is informed
that Mr. Gangal, learned advocate for the
applicant, is unwell and is not able to
attend the Tribunal today. C.P. is
adjourned to 18-6-93.


(V.D. DESHMUKH)
M(J)

M(4)

6
OA 1099/92

Dated: 18.6.93

None for the applicant.
Shri J.G. Sawant, counsel for
the respondents.

As no one is appeared on
behalf of the applicant and
Shri D.V.Gangal is reported to be
ill the C.P. is adjourned to
6.8.93. for orders.


(V.D. DESHMUKH)
MEMBER (J)

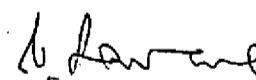
NS

OA 1099/92

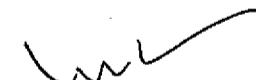
Dated: 6.8.93

Shri D.V.Gangal, counsel
for the applicant. Shri J.G..
Sawant, counsel for the respondents.

Shri Sawant states that the
applicant has been appointed on
compassionate ground with effect
from 20.7.93. In view of this
C.P. 50/93 is disposed of.


(USHA SAVARA)

MEMBER (A)


(M.S. DESHPANDE)
VICE CHAIRMAN

6/8/93
order/Judgement despatched
to applicant/respondent(s)
on 11/8/93

8/8/93
8/8/93

order d/s - 6/8/93
which was sent
to applicant is returned
unopened with no any paper
from -  (attached in file)